

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri R. Krishnamoorthy, Member
3. Shri S. Jayaraman, Member
4. Shri V.S.Verma, Member

Petition No.95/2008

In the matter of

Request for facilitating trading of electricity from Basochhu HEP in Bhutan.

And in the matter of

M/s Adani Enterprises Limited, Gurgaon

..Petitioner

Vs

1. Eastern Regional Load Despatch Centre, Kolkata

2. Ministry of Power, Government of India, New Delhi ... **Respondents**

The following were present:

1. Shri R.K.Madan, AEL
2. Shri A.K.Asthana, AEL
3. Shri S.K.Sonee, NRLDC
4. Shri L.K. Kanuango, ERLDC

ORDER

(DATE OF HEARING: 27.10.2009)

The applicant, Adani Enterprises Ltd, through this application had made the following prayers:

- (i) To take necessary steps and to give suitable directions to all concerned agencies to facilitate trading of power from Basochhu HEP to India through AEL;
- (ii) To direct ERLDC to start scheduling and dispatch process and implement appropriate energy metering and accounting arrangement for re-sale of power delivered to Adani Enterprises Limited by the Druk Green Corporation Limited in the territory of India in Eastern Region; and

- (iii) To direct ERLDC and ERPC to make AEL a UI accountable entity for Basochhu HEP power schedules.

2. The Commission vide its order dated 9.1.2009 observed as under:

“ 5. Prima facie, it appears to us that transmission of power on the existing network will lead to difficulties in segregation of power supplied to India from Tala and Chukha HEPs through another trader, and power supplied from Basochhu HEP through the applicant. Since the supplies from different generating stations are at differing rates, through different traders and perhaps in differing terms and conditions, it is absolutely essential to have a clear-cut segregation, may be, on a notional basis, between them. If this is not provided for, intractable operational and commercial disputes could arise.

6. There are two ways in which the required segregation can be achieved. In one possible arrangement, ERLDC metering would have to go inside Bhutan, right up to the concerned generating station, to individually record the power supplied by it. It shall have to be ascertained whether the arrangement will be acceptable to the Bhutanese authorities. The other possible arrangement would be to segregate the supplies from different generating stations on the basis of respective schedules advised by the Load Despatch Centre or similar authority in Bhutan. In this case, the net schedule at the international boundary will be required to be worked out, which will be the datum for settlement of UI charges between the ER UI pool account and Bhutan. UI charges cannot be segregated power plant-wise by ERLDC, it can be done only by the Load Despatch Centre or similar authority in Bhutan. The applicant may, therefore, explore the possibility of metering the ERLDC inside Bhutan (as required as per the first alternative), or for introducing the concept of UI charges for deviations from the cross-border schedule to be settled by the appropriate authority in Bhutan.”

3. By said order dated 9.1.2009, the petitioner was directed to file its response on the above mentioned preliminary issues relating to segregation of power and UI accounting for the power supplied to India from various projects in Bhutan.

4. Heard representative of the petitioner. The representative of the petitioner submitted that no response has been received from the Ministry of Power or from Druk Green Power Corporation Limited, Bhutan on the above directions of the Commission.

